

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. †431
ANSWERED ON 8th DECEMBER, 2022**

USE OF INFERIOR CONSTRUCTION MATERIAL

†431. SHRI RAMSHIROMANI VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken legal action against agencies found involved in using inferior construction materials in the construction work related to National Highways;**
- (b) if so, the details thereof;**
- (c) whether such companies have been blacklisted/ proposed to be blacklisted by withholding their payments; and**
- (d) if so, the details thereof?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) All efforts are made to ensure that the National Highways (NHs) are constructed as per quality standards specified in the Ministry of Road Transport and Highways/ Indian Roads Congress (IRC) specifications and codes. Unless the roads are constructed as per the specifications and codes, the contracts are not treated as complete. To ensure the construction quality, Consultants (Authority's Engineer/ Independent Engineer) are appointed by the Ministry and its executing agencies for day to day supervision of the works at site. Deficiencies, if any, observed during such examination / supervision are brought to the notice of the Concessionaires / Contractors for taking up necessary corrective measures.
